The Calcutta and Suburban Police (Superannuation Fund) Act, 1905

Act 6 of 1905

Keyword(s):
Superannuation Fund, Pension, Gratuities, Police Force
Bengal Act VI of 1905

[The Calcutta and Suburban Police (Superannuation Fund) Act, 1905]¹

REPEALED IN PART

Ben.Act I of 1939.

Adapted


(b) The Adaptation of Laws Order, 1950.

(27th December, 1905.)

An Act to abolish the Calcutta and Suburban Police Superannuation Fund.

WHEREAS it is expedient to abolish the Calcutta and Suburban Police Superannuation Fund;

It is hereby enacted as follows:—

1. This Act may be called the Calcutta and Suburban Police (Superannuation Fund) Act, 1905.


3. All sums standing to the credit of the Calcutta and Suburban Police Superannuation Fund shall vest in "[the State Government], to be applied, under rules made by the "[State Government] in this behalf, towards the grant of pensions or gratuities to members of the Police force of the town or suburbs of Calcutta.

THE SCHEDULE

[ENACTMENTS REPEALED.]


¹Legislative Papers.—For Statement of Objects and Reasons, see the Calcutta Gazette of 1905, Pt. IV, page 28; for Proceedings in Council, see ibid., Pt.IVA, pages 201, 202, 303 and 214.

Local extent.—Since this Act has no local extent clause and only affects the Calcutta and Suburban Police, it extends only to Calcutta and its suburbs.

These words were substituted for the words "His Majesty" by paragraph 3 of, and the Eleventh Schedule to, the Adaptation of Laws Order, 1950.

The words "Provincial Government" were originally substituted for the words "Local Government" by paragraph 4(1) of the Government of India (Adaptation of Indian Laws) Order, 1937, and thereafter the word "State" was substituted for the word "Provincial" by paragraph 4(1) of the Adaptation of Laws Order, 1950.